



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Apr/202526/2

DATED: 02/05/2025

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Apr/202526/2 dated 02/05/2025 of Norms Committee - II for the year 2025-26 was held on 02/05/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, DO	MHI
4	SHRI S. K. JAIN, CONSULTANT	DPIIT
5	SHRI SHAISH KUMAR (TEC-1)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANTOSH KUMAR DUBEY , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006436AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. The firm should submit application on prescribed Performa. The case stands deferred.	

Case No.	2 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	INOX INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00008096AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00009317AM24

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TUBACEX TUBES AND PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00003263AM25
RA File Number	039504000387 AM19
Licence No and Date	0310822579/25/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00149890AM22
RA File Number	052404000242 AM19
Licence No and Date	0510407345/27/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00004735AM25
RA File Number	039504001250 AM19
Licence No and Date	0310828254/10/04/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	GUJARAT COPPER ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00000447AM26
RA File Number	039404000544 AM20
Licence No and Date	0310832237/15/10/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.05.2025, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	8 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00002008AM25
RA File Number	052304000391 AM20
Licence No and Date	0510413205/03/01/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	9 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00002005AM25
RA File Number	052304000475 AM20
Licence No and Date	0510413864/12/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00001773AM24
RA File Number	072404000309 AM20
Licence No and Date	0710116277/18/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00004876AM24
RA File Number	039504000347 AM21

Licence No and Date	0310838097/04/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the case, as it has already been withdrawn by the firm vide letter dated 13.02.2024. The case stands Rejected.	

Case No.	12 / NC/2/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006464AM25
RA File Number	322404000056 AM21
Licence No and Date	3210079734/01/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the case, as the firm has represented for restoration of Export Product 2 & import item 24. These items were deleted as import and export items are same and therefore there is no manufacturing activity. In view of above firm's request cannot be accepted. The case stands Rejected.	

Case No.	13 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004346AM25
RA File Number	NA
Licence No and Date	0510415915/18/11/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	14 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00000238AM25
RA File Number	04AA04008307 AM22
Licence No and Date	0411001161/20/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report & comments of consultant (SKB) dated 01.05.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD / REFINED LEAD (PURITY OF 99.97 PERCENT TO 99.98 PERCENT)	250.00 MTS	LEAD ACID BATTERY SCRAP / BATTERY SCRAP AND WASTE / LEAD SCRAP AS PER ISRI RAINS (LEAD CONTENT 50-55 PERCENT	6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

Note:

The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (rains) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	15 / NC/2/MEET/Apr/202526/2
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Case Status	Case Rejected
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00004855AM24
RA File Number	03AA040109387 AM22
Licence No and Date	0311007654/12/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the case, as it has already been withdrawn by the firm vide letter dated 05.03.2024.	
The case stands Rejected .	

Case No.	16 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	USHA MARTIN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00322813AM22
RA File Number	02AX04000085 AM22
Licence No and Date	0211001828/18/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/64/2024-TSW dated 01.04.2025, as under:

- I. Import item at **SI No.1** shall be of relevant grade of steel as contained/utilized in the export item.
- II. Quantity of import item at **SI.No.1** may be allowed as **1.02 Kgs. /Kg.** content in the export item.
- III. Quantity of import item at **SI No.2** may be allowed as **6.552 MT** taking clue from **SION C-670**.
- IV. Quantity of import item at **SI.No.3 (Zinc)** may be allowed as applied for i.e. **50.78 MT**.
- V. Quantity of import item at **SI No.4** may be allowed as applied for being less than **0.5% of FOB value of exports**.

RA concerned may take suitable consequential action accordingly.

Case No.	18 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00383139AM22
RA File Number	03AA040123937 AM22
Licence No and Date	0311012554/11/03/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	20 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000006AM23
RA File Number	03AX04002098 AM22
Licence No and Date	0311013536/01/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.05.2025, as under:

Sl No	Export Item	Quantity	Item of Import	Quantity
1	COLD ROLLED STAINLESS STEEL SHEET/COIL PVC COATED (NICKEL CHROMIUM AUSTENITIC TYPE) MIRROR /N4/HAIRLINE /VIBRATION/ SANDBLAST FINISH/ COLORED SHEETS WIDTH ABOVE 600 MM THICKNESS:0.5 MM TO 1.0 MM GRADE 201/J1	268456.00 KGS	COLD ROLLED STAINLESS STEEL COIL 2B FINISHED GRADE 201-J1 NICKEL CHROMIUM AUSTENITIC	1.03 KG/KG ON THE NET WEIGHT OF COLD ROLLED STAINLESS STEEL SHEETS/COILS IN THE EXPORT

			TYPE ABOVE 600 MM WIDTH THICKNESS MORE THAN 1.0 MM	PRODUCT.
2	COLD ROLLED SLITTED STAINLESS-STEEL SHEET/COIL PVC COATED (MAGNETIC AUSTENITIC TYPE) MIRROR/N4/HAIRLINE/VIBRATION/SANDBLAST FINISH/ COLORED SHEETS WIDTH ABOVE 600 MM THICKNESS: 0.5 MM TO 1.0 MM GRADE 430	134228.00 KGS	COLD ROLLED STAINLESS STEEL COIL 2B FINISHED GRADE 430 MAGNETIC AUSTENITIC TYPE ABOVE 600 MM THICKNESS MORE THAN 1.0 MM.	1.03 KG/KG ON THE NET WEIGHT OF COLD ROLLED SLITTED STAINLESS- STEEL SHEET/COIL IN THE EXPORT PRODUCT

Note:

- I. The grade of the imported cold rolled stainless steel coils 2b finished should be matched with the grade of stainless steel of the exported product.
- II. The thickness of the imported cold rolled stainless steel coils 2b finished should be more than the thickness of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00009118AM24
RA File Number	04AX04000065 AM23
Licence No and Date	0411003236/04/05/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	22 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00000245AM25
RA File Number	04AX04000112 AM23
Licence No and Date	0411003285/13/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report & comments of consultant (SKB) dated 01.05.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD INGOTS / REFINED LEAD INGOTS.	500.00 MTS	LEAD BATTERY SCRAP AS PER ISRI RAINS RECOVERY% : 55-57% PB CONTENT.	6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

Note: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (rains) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/2/MEET/Apr/202526/2
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Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00004378AM23
RA File Number	03AX04001066 AM23
Licence No and Date	0311015507/15/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00002249AM25
RA File Number	03AX04001851 AM23
Licence No and Date	0311015727/21/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of Cables with size of conductors in cables along with quantities of cables in Kms, conductor size wise for amended export items at SI.No. 1, 2 & 3. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. IV. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	25 / NC/2/MEET/Apr/202526/2
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Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00009123AM24
RA File Number	04AX04000460 AM23
Licence No and Date	0411003877/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00008454AM24
RA File Number	03AX04003123 AM23
Licence No and Date	0311018051/22/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006186AM24
RA File Number	52AX04001689 AM23
Licence No and Date	5211003583/17/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a similar case has already been ratified with respect to, A.A. No. 5211002030/15/02/2022 of WAAREE ENERGIES LIMITED in NC-2 meeting dated 30/01/2023, as per comments of (Tec-3) via email dated 22.01.2023 and on repeat case basis, this case of WAAREE ENERGIES LIMITED is ratified , as under: 1. The words “Weight = 33.80Kg/Module & bifacial module having glass on both sides” may be added in the description of the export product. 2. The quantity of import items at Sl. No. 1, 2, 3, 4 & 9 may be allowed on net to net basis as per GN4. 3. The quantity of import item at Sl. No. 5 & 6 may be allowed as net plus 0.5% wastage. 4. The quantity of import items at Sl. No. 7, 8, 10 & 11 may be allowed as applied for with the condition that value restricted up to 2 % fob value. Note: 1. Export product will contain 72 imported cells per module. 2. Specification of imported cells will be same as used in export product. RA concerned may take suitable consequential action accordingly.	

Case No.	29 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	VIDYA WIRES LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00005883AM25
RA File Number	05AX04002296 AM23
Licence No and Date	0511015676/24/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Reason /justification for review of norms II. A copy of the norms fixed by the Norms Committee for this A.A., if any. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	31 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004794AM23
RA File Number	07AX04001220 AM23
Licence No and Date	0711005856/02/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Gross input weight and net weight of imported raw material contained in each export product. II. Dimensional drawing of export products and their weight. III. Dimensions of input blank (raw material) used for each export product. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	32 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	33 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00003781AM25
RA File Number	03AX04004735 AM23
Licence No and Date	0311020316/28/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005794AM23
RA File Number	05AX04003051 AM23
Licence No and Date	0511016903/18/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006098AM23
RA File Number	05AX04002425 AM23

Licence No and Date	0511017178/06/02/2023															
Norms Committee Decision:																
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comment of (MHI) dated 09.04.2025, as under:																
I. As per the committee’s decision, item of imports Multilon T-3750 Polycarbonate and PC Iupilon 7051A: As applied for with 5 % wastage .																
II. Items of Import as raw material may be allowed as under:																
<table><tr><th>Import Item Description</th><th>Net content in Kg per unit of EP</th><th>% wastage allowed after recovery on net content basis</th></tr><tr><td>ELECTROLYTIC GALVANISED STEEL COIL “SILVER – TOP”, COATING : 20/20 0.60 mm (135835- 91300700)</td><td>0.043</td><td>23.81%</td></tr><tr><td>ELECTROLYTIC GALVANISED STEEL COIL “SILVER – TOP”, COATING : 20/20 0.80 mm (135854-28900700)</td><td>0.0045</td><td>139.26%</td></tr><tr><td>ELECTROLYTIC ZINK-COATED STEEL SHEET IN COIL, EXCEL ZINK DULL FINISHED AND UNOILED: SECC 0.60 mm (135862-24900700,135862-25000700 &135862-25100700)</td><td>0.1465</td><td>46.87%</td></tr><tr><td>ELECTROLYTIC ZINK-COATED STEEL SHEET IN COIL, EXCEL ZINK DULL FINISHED AND UNOILED: SECC 0.80 mm (135854- 29800700 & 135862-24200700)</td><td>0.4162</td><td>37.35%</td></tr></table>		Import Item Description	Net content in Kg per unit of EP	% wastage allowed after recovery on net content basis	ELECTROLYTIC GALVANISED STEEL COIL “SILVER – TOP”, COATING : 20/20 0.60 mm (135835- 91300700)	0.043	23.81%	ELECTROLYTIC GALVANISED STEEL COIL “SILVER – TOP”, COATING : 20/20 0.80 mm (135854-28900700)	0.0045	139.26%	ELECTROLYTIC ZINK-COATED STEEL SHEET IN COIL, EXCEL ZINK DULL FINISHED AND UNOILED: SECC 0.60 mm (135862-24900700,135862-25000700 &135862-25100700)	0.1465	46.87%	ELECTROLYTIC ZINK-COATED STEEL SHEET IN COIL, EXCEL ZINK DULL FINISHED AND UNOILED: SECC 0.80 mm (135854- 29800700 & 135862-24200700)	0.4162	37.35%
Import Item Description	Net content in Kg per unit of EP	% wastage allowed after recovery on net content basis														
ELECTROLYTIC GALVANISED STEEL COIL “SILVER – TOP”, COATING : 20/20 0.60 mm (135835- 91300700)	0.043	23.81%														
ELECTROLYTIC GALVANISED STEEL COIL “SILVER – TOP”, COATING : 20/20 0.80 mm (135854-28900700)	0.0045	139.26%														
ELECTROLYTIC ZINK-COATED STEEL SHEET IN COIL, EXCEL ZINK DULL FINISHED AND UNOILED: SECC 0.60 mm (135862-24900700,135862-25000700 &135862-25100700)	0.1465	46.87%														
ELECTROLYTIC ZINK-COATED STEEL SHEET IN COIL, EXCEL ZINK DULL FINISHED AND UNOILED: SECC 0.80 mm (135854- 29800700 & 135862-24200700)	0.4162	37.35%														
III. Items of Import Humiseal may be allow as consumable up to 1% of FOB of Export Product or as applied for, whichever is lower.																
IV. Other items of import may be allowed as component on net-to-net basis under GN-4 with accountability clause.																
RA concerned may take suitable consequential action accordingly.																

Case No.	36 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006293AM23
RA File Number	52AX04001734 AM23
Licence No and Date	5211004175/13/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 01.05.2025, as under:

Export Product- **Add wt. 22.3.kg./unit**

Import 1- Net content in Export Product + **1% wastage** or as applied whichever is lower

2- **75045 nos** as applied **as per GN4.**

3- **75000 sets** consisting 2 long & 2 short arms each **as per GN4.**

4 to 6 - Net+ **0.5% wastage** or as applied whichever is lower.

7, 8, 10 & 11 - As applied .Value restricted up to **2% of fob value.**

9- **75000 nos. as per GN4.**

Note:

- I. Export Product will contain 66 imported cells per module.
- II. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006516AM23
RA File Number	13AX04000310 AM23
Licence No and Date	1311001764/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006609AM23
RA File Number	03AX04005521 AM23
Licence No and Date	0311021736/27/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.05.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	ELECTROLYTIC COPPER WIRE BAR/FLATS/RODS/BUS BARS ELECTROLYTIC COPPER BUS BARS – 74071010	33834.33 KGS	COPPER SCRAP COVERED BY ISRI CODE WORDS BARLEY, BERRY, BIRCH, CLOVE, CANDY	WASTAGE @ 2.5%. ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
	ELECTROLYTIC COPPER WIRE BAR/FLATS/RODS/BUS BARS ELECTROLYTIC COPPER RODS - 74071020	11425.84 KGS	COPPER SCRAP COVERED BY ISRI CODE WORDS BARLEY, BERRY,	WASTAGE @ 2.5%. ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

			BIRCH, CLOVE, CANDY	
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NOTE:

- I. The purity of the export product should be more than the content of copper in the imported copper scrap.
- II. The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate from MOEF &CC/CPCB/SPCB for processing of copper scrap for manufacturing of electrolytic copper bus bars & rods, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006686AM23
RA File Number	03AX04005761 AM23
Licence No and Date	0311021820/01/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006081AM24
RA File Number	02AX04000687 AM23
Licence No and	0211004051/15/03/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006481AM25
RA File Number	07AX04001863 AM23
Licence No and Date	0711006749/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007197AM23
RA File Number	05AX04003581 AM23
Licence No and Date	0511017988/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AMITRON TUBULARS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025

HQ File Number	HQRNORM APPLY 00007245AM23
RA File Number	08AX04002015 AM23
Licence No and Date	0811007717/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23
Licence No and Date	0511018114/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Apr/202526/2
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Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00003002AM25
RA File Number	05AX04000002 AM24
Licence No and Date	0511018301/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000744AM24
RA File Number	03AX04000387 AM24
Licence No and Date	0311023471/10/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000796AM24
RA File Number	05AX04000375 AM24
Licence No and Date	0511018798/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SEETHA TECHNOLOGIES,
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000863AM24
RA File Number	04AX04000086 AM24
Licence No and Date	0411005411/16/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	50 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00000263AM26
RA File Number	03AX04000389 AM24
Licence No and Date	0311023626/16/05/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	51 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000981AM24
RA File Number	07AX04000194 AM24
Licence No and Date	0711007622/19/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	FUJIYAMA POWER SYSTEMS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001963AM24
RA File Number	05AX04000710 AM24

Licence No and Date	0511019431/20/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006479AM25
RA File Number	07AX04000540 AM24
Licence No and Date	0711008513/10/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 01.05.2025, as under: I. The firm has represented that description of EP & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic. Details in shipping bill and bill of entry also include specifications and description of EP can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. There will be no change in quantity allowed earlier. There will be no change in other items as well. RA concerned may take suitable consequential action accordingly.	

Case No.	55 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004359AM24
RA File Number	05AX04000973 AM24

Licence No and Date	0511019730/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00000264AM26
RA File Number	03AX04001682 AM24
Licence No and Date	0311025384/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005743AM24
RA File Number	05AX04001691 AM24
Licence No and Date	0511021024/18/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 09.04.2025, as under: I. As per the committee's decision, item of import at S. No. 61 (Multilon T-3750 Polycarbonate) and 62 (PC Iupilon 7051A): As applied for with 5 % wastage. II. Items of Import at SI.No. 33, 34, 35, 35 as raw material may be allowed as under:	

Import SI.No. as per AA	Import Item	Net content in Kg per unit of EP	% wastage after recovery
33.	ELECTROLYTIC GALVANISED STEEL COIL SILVER - TOP , COATING : 20/20 0.60 mm(135835- 91300700)	0.043	24.19%
34.	ELECTROLYTIC GALVANISED STEEL COIL SILVER - TOP , COATING : 20/20 0.80 mm` (135854- 28900700)	0.005	120.00%
35.	ELECTROLYTIC ZINK-COATED STEEL SHEET IN COIL, EXCEL ZINK DULL FINISHED AND UNOILED: SECC 0.60 mm(135862- 24900700,135862- 25000700 &135862-25100700)	0.147	46.26%
36.	ELECTROLYTIC ZINK-COATED STEEL SHEET IN COIL, EXCEL ZINK DULL FINISHED AND UNOILED: SECC 0.80 mm (135854- 29800700 & 135862-24200700)	0.416	37.34%

III. Item of Import at **SI.No. 58** (Humiseal) may be allow as consumable **up to 1% of FOB** of Export Product or as applied for, whichever is lower.

IV. Other items of import may be allowed as component on **net-to-net basis under GN-4** with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	BIOURJA ENERGY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005837AM24
RA File Number	56AX04000271 AM24
Licence No and Date	5611002206/25/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	59 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GOPALAN TECH FABS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005877AM24
RA File Number	07AX04000974 AM24
Licence No and Date	0711009301/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005950AM24
RA File Number	09AX04000566 AM24
Licence No and Date	0911005875/29/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006012AM24
RA File Number	05AX04001686 AM24

Licence No and Date	0511021299/03/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006146AM24
RA File Number	05AX04001996 AM24
Licence No and Date	0511021445/10/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006674AM24
RA File Number	03AX04003471 AM24
Licence No and Date	0311028524/07/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00006892AM24
RA File Number	04AX04000716 AM24
Licence No and Date	0411006419/17/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	KRISHCA STRAPPING SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006928AM24
RA File Number	04AX04000724 AM24
Licence No and Date	0411006434/20/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006930AM24
RA File Number	04AX04000713 AM24
Licence No and Date	0411006436/20/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Gross input quantity of import item required, net weight of import item contained in each export product and % wastage on net content basis. II. Length, weight and number of (i) each import item, (ii) pieces cut from each of them and (iii) remaining unused pieces.	

III. Blow-up diagram of export products made from import items covered under this license labeling parts with dimensions.

IV. GST invoice of scrap sale.

V. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

VI. Weight of each Export Product.

VII. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

VIII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	67 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	V B HOLDING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007005AM24
RA File Number	02AX04000495 AM24
Licence No and Date	0211005476/23/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report & comments of consultant (SKB) dated 02.05.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE/RECOMMENDATION
1	Lead Ingot 99.97 PERCENT purity	1000.00 MTS	Lead Scrap, namely ISRI RAILS	6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs

Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAILS) for manufacturing of lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007022AM24
RA File Number	05AX04002537 AM24
Licence No and Date	0511022247/24/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007376AM24
RA File Number	08AX04001704 AM24
Licence No and Date	0811010245/13/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	70 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved

Party Name	KARAMTARA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006895AM25
RA File Number	03AX04004211 AM24
Licence No and Date	0311029407/18/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 30.04.2025, as under: I. ITCHS code of import item at SNo.3 namely, "Unwrought Zinc" in the above - mentioned A.A. may be amended from "79012090" to '79011200. Norms for the A.A. shall remain the same as ratified in NC-2 meeting No.NC/2/MEET/Dec/202324/17 dated 03.01.2024. RA concerned may take suitable consequential action accordingly.	

Case No.	71 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007468AM24
RA File Number	34AX04000674 AM24
Licence No and Date	3411004445/19/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006449AM25

RA File Number	02AX04000562 AM24
Licence No and Date	0211005649/29/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007875AM24
RA File Number	13AX04000293 AM24
Licence No and Date	1311002489/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007879AM24
RA File Number	03AX04004446 AM24
Licence No and Date	0311030086/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007904AM24
RA File Number	05AX04003181 AM24
Licence No and Date	0511023205/11/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Technical write-up on manufacture of export product. IV. Cell ratings with voltage, current capacity, cell arrangement justifying import requirement for export product specification output. The case stands deferred.	

Case No.	76 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007931AM24
RA File Number	05AX04003187 AM24
Licence No and Date	0511023227/12/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

III. Technical write-up on manufacture of export product.

IV. Cell ratings with voltage, current capacity, cell arrangement justifying import requirement for export product specification output.

V. Reason as to why import requirements of cell (of same specification) per unit of export product (of same specification) are different in cases of AA Nos. 0511023227 and 0511024864.

The case stands deferred.

Case No.	77 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00007943AM24
RA File Number	05AX04003161 AM24
Licence No and Date	0511023232/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MERO ASIA PACIFIC ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00002770AM25
RA File Number	04AX04000907 AM24
Licence No and Date	0411006749/22/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00008123AM24
RA File Number	03AX04004831 AM24
Licence No and Date	0311030383/23/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00008135AM24
RA File Number	04AX04000908 AM24
Licence No and Date	0411006764/24/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 01.05.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Aluminium Alloy Ingots (Avg AI Content 95%) (Avg Silicon Content 5%)	1000000.00 KGS	Aluminium Ingots (Avg AI Content 90%)	WASTAGE @1% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.
			Silicon Metal	WASTAGE @2% ON THE NET CONTENT OF

				SILICON IN THE EXPORT PRODUCT.
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Note: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium ingots for manufacturing of aluminium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	81 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00006374AM25
RA File Number	02AX04000630 AM24
Licence No and Date	0211005829/25/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00008182AM24
RA File Number	03AX04004872 AM24
Licence No and Date	0311030482/29/01/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	83 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00005902AM25
RA File Number	08AX04001952 AM24
Licence No and Date	0811010620/31/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00008279AM24
RA File Number	03AX04004934 AM24
Licence No and Date	0311030606/01/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00008281AM24
RA File Number	03AX04004938 AM24

Licence No and Date	0311030609/01/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	BIRLA COPPER ASOJ PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00008298AM24
RA File Number	34AX04000714 AM24
Licence No and Date	3411004574/02/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	SI PRECISION			
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025			
HQ File Number	HQRNORM APPLY 00008352AM24			
RA File Number	04AX04000985 AM24			
Licence No and Date	0411006834/05/02/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.05.2025, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	SHAFT BUTTERFLY 3164038-2-SI.	29.75 KGS	STAINLESS STEEL ROUND BAR, CRES 17-4PH AMS 5643 DIA 0.625". OR DIA 0.5"	155.24 KG INCLUSIVE OF 491.39%

					WASTAGE ON THE NET WEIGHT OF EXPORT PRODUCT AFTER TAKING 15% RECOVERY FROM THE WASTAGE.
2	CAM SERVO 63000389-3-SI	37.50 KGS	STAINLESS STEEL ROUND BAR, 17- 4PH AMS 5643 DIA 1.5" OR DIA 1.625".	81.30 KG INCLUSIVE OF 442% WASTAGE ON THE NET WEIGHT OF EXPORT PRODUCT AFTER TAKING 15% RECOVERY FROM THE WASTAGE.	
3	PLATE BUTTERFLY 7206795-1-SI	225.00 KGS	STAINLESS STEEL ROUND BAR, 15-5 PH AMS 5659 DIA 6.00".	615.28 KG INCLUSIVE OF 446.91% WASTAGE ON THE NET WEIGHT OF EXPORT PRODUCT AFTER TAKING 15% RECOVERY FROM THE WASTAGE.	

Note: The grade of imported stainless steel round bars should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	88 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00008555AM24
RA File Number	05AX04003512 AM24
Licence No and Date	0511023948/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00009027AM24
RA File Number	03AX04005680 AM24
Licence No and Date	0311031986/11/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	90 / NC/2/MEET/Apr/202526/2
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Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00009090AM24
RA File Number	03AX04005609 AM24
Licence No and Date	0311032136/14/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	M S N EXPORTS			
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025			
HQ File Number	HQRNORM APPLY 00009189AM24			
RA File Number	04AX04001056 AM24			
Licence No and Date	0411007120/18/03/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comment of consultant (SKB) dated 01.05.2025, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM DAMPER	920.00 KGS	ALUMINIUM PROFILE SECTION NUMBER OF THE NET RW518 MILL-FINISH, THICKNESS 0.7 (MM), ALUMINIUM PROFILE LENGTH 3.6(METER)	WASTAGE @2% OF THE NET WEIGHT OF ALUMINIUM PROFILE RW518
			ALUMINIUM PROFILE SECTION NUMBER OF THE NET RW519 MILL-FINISH, THICKNESS 0.7 (MM), ALUMINIUM PROFILE LENGTH 3.6(METER)	WASTAGE @2% OF THE NET WEIGHT OF ALUMINIUM PROFILE RW519
			ALUMINIUM PROFILE SECTION NUMBER OF THE NET RW520 MILL-FINISH, THICKNESS 0.7 (MM), ALUMINIUM	WASTAGE @2% OF THE NET WEIGHT OF ALUMINIUM

				LENGTH 3.6(METER)	PROFILE RW520
2	ALUMINIUM SINGLE DEFLECTION GRILLE	6500.00 KGS		ALUMINIUM PROFILE SECTION NUMBER RW522 MILL-FINISH, THICKNESS 0.9 (MM), LENGTH 3.6(METER)	WASTAGE @2% OF THE NET WEIGHT OF ALUMINIUM PROFILE RW524
				ALUMINIUM PROFILE SECTION NUMBER RW523 MILL-FINISH, THICKNESS 0.7 (MM), LENGTH 3.6(METER)	WASTAGE @2% OF THE NET WEIGHT OF ALUMINIUM PROFILE RW523
3	ALUMINIUM 4-WAY SQUARE DIFFUSER	3580.00 KGS		ALUMINIUM PROFILE SECTION NUMBER RW521 MILL-FINISH, THICKNESS 1.0 (MM), LENGTH 3.6(METER)	WASTAGE @2% OF THE NET WEIGHT OF ALUMINIUM PROFILE RW521
				ALUMINIUM PROFILE SECTION NUMBER RW524 MILL-FINISH, THICKNESS 0.8 (MM), LENGTH 3.6(METER)	WASTAGE @2% OF THE NET WEIGHT OF ALUMINIUM PROFILE RW524
RA concerned may take suitable consequential action accordingly.					

Case No.	92 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00009355AM24
RA File Number	33AX04000127 AM24
Licence No and Date	3311001829/27/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	JASMINO CORPORATION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00000298AM26
RA File Number	03AX04006017 AM24
Licence No and Date	0311032596/28/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.05.2025, as under:

ITEM OF EXPORT:

Fabricated Rubber-lined painted spools (as per General Note 4 of Engineering Products- Import Item SR.NO 16 to 98, 100 to 106 & 111 to 118 Content on Net to Net Basis in export Item)

QTY: 1837 NOS

ITEM OF IMPORT

1. Item of import at Sl No 99: Seamless pipe PE SRL 1" S160 A106B EN10204/3.1
2. Item of import at Sl No 1 to 2: Seamless pipe PE SRL 1 1/2" S160 A106B EN10204/3.1
3. Item of Import at Sl No 3 to 4 & 107: Seamless pipe BE DRL 2" S80 API 5L Grade B PSL 2 EN10204/1
4. Item of import at Sl No 5 to 9 & 108: Seamless pipe BE DRL 3" S80 A106B EN10204/3.1
5. Item of import at Sl No 10 to 11& 109: Seamless pipe BE DRL 4" S40 A106B EN10204/3.1
6. Item of import at Sl No 12: Seamless pipe BE DRL 6" S40 API 5L Grade B PSL 2 EN10204/3.1
7. Item of import at Sl No 13 to 14 & 110: Seamless pipe BE DRL 8" S30 A106B EN10204/3.1.
8. Item of import at Sl No 15: Seamless pipe BE DRL 10" S30 A106B EN10204/3.1

Wastage to be allowed:

- I. For Seamless Pipes from **Sl.No 1 to 15, 99, 107 to 110: 1.05 Kg/Kg** on the net weight of the pipe in the export product.
- II. For import items at **Sl. No 16 to 106 (Excluding Sl. No 99), and 111 to 118** (Elbow, Flange, Equal Tee, Reducing Tee, Concentric Reducer, and eccentric reducer): **Net to Net under GN-4** with accountability clause.

Note: The grade and size of the imported seamless pipes should match those of the pipes in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	94 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000034AM25
RA File Number	08AX04002265 AM24
Licence No and Date	0811011188/02/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000089AM25
RA File Number	05AX04004100 AM24
Licence No and Date	0511024864/04/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be	

used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

III. Technical write-up on manufacture of export product.

IV. Cell ratings with voltage, current capacity, cell arrangement justifying import requirement for export product specification output.

V. Reason as to why import requirements of cell (of same specification) per unit of export product (of same specification) are different in cases of AA Nos. 0511023227 and 0511024864.

The case stands deferred.

Case No.	96 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000128AM25
RA File Number	05AX04004092 AM24
Licence No and Date	0511024898/05/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000331AM25
RA File Number	05AX04000172 AM25
Licence No and Date	0511025070/19/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000414AM25
RA File Number	05AX04002114 AM24
Licence No and Date	0511025153/24/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000519AM25
RA File Number	07AX04000148 AM25
Licence No and Date	0711011211/02/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000590AM25
RA File Number	13AX04000032 AM25
Licence No and Date	1311002994/07/05/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	101 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SANKALP BARRELS LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000630AM25
RA File Number	08AX04000097 AM25
Licence No and Date	0811011492/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000632AM25
RA File Number	05AX04000381 AM25
Licence No and Date	0511025403/09/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Copy of application. IV. Rating of Export product with complete specifications	

- V. Technical write-up on manufacture of export product.
 VI. Cell ratings with voltage, current capacity, cell arrangement justifying import requirement for export product specification output.

The case stands deferred.

Case No.	103 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000738AM25
RA File Number	05AX04000292 AM25
Licence No and Date	0511025541/15/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STEEL INFRA SOLUTIONS COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001115AM25
RA File Number	50AX04000024 AM25
Licence No and Date	5011001429/05/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred

Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001209AM25
RA File Number	03AX04001006 AM25
Licence No and Date	0311034473/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001294AM25
RA File Number	07AX04000399 AM25
Licence No and Date	0711011559/13/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 01.05.2025, as under:	
ITEM OF EXPORT BLADE 77.5 V2(PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))(TOTAL 39 NOS) TOTAL EXPORT ITEM WEIGHT OF 9,43,885 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT S. NO. 15-20,30-35 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4 2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR. RA concerned may take suitable consequential action accordingly.	

Case No.	107 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001351AM25
RA File Number	08AX04000336 AM25
Licence No and Date	0811011843/15/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.12.2024 and a reminder has been sent on 20.11.2024 for furnishing information/documents. The reply is still awaited. As the furnished document is not according to the DL given to the firm. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	108 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ESCO PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001578AM25
RA File Number	10AX04000039 AM25
Licence No and Date	1011002505/27/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. A copy of Advance Authorization (as there is no list of export and import items in the application). II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	109 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001601AM25
RA File Number	05AX04000874 AM25
Licence No and Date	0511026341/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001614AM25
RA File Number	03AX04001547 AM25
Licence No and Date	0311035021/28/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SAMS PRECISION COMPONENTS

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001677AM25
RA File Number	04AX04000193 AM25
Licence No and Date	0411007658/02/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Catalogue/photograph of export products. II. Specific details of import items, their quantity in numbers & weight along with their dimensions and CIF values of import. III. Process flow chart includes manufacturing operations such as cutting, CNC turnings, drilling, deburring etc. but in Appendix 4E wastage indicated is N.A. and hence clarification thereof. IV. In application import is mentioned in weight (1.8 MT for 12000 nos. of export products) but in Appendix 4E quantity required for each export product is mentioned in numbers (1200 Nos. and hence clarification for the inconsistency. V. Net wt. of import items contained in each export product and corresponding gross input weight and wastage thereof. VI. GST invoice of scrap sale. VII. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. VIII. Weight of each Export Product. IX. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. X. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	112 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001722AM25
RA File Number	03AX04001346 AM25

Licence No and Date	0311035170/03/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 20.01.2025, as under: I. Net weight of export items at SNo.1 & 2 may be specified as 3708.4 MT & 1075 MT respectively. II. Quantity of import item at SI.No.1 (i.e. Aluminium Wire Rod) may be allowed as 1.01 Kgs/Kg content in the export item at SI No. 1. III. Quantity of import item at SI.No.2 (i.e. High Carbon Steel Wire/Rod) may be allowed as 1.02 Kgs/Kg content in the export item at SI No.1. IV. Quantity of import item at SI.No.3 (i.e. Zinc) may be allowed as 4% weight of the steel in the export item at SI No.1. V. Quantity of import item at SI.No.4 (i.e. Aluminium Ingot) may be allowed as 1.02 Kgs/Kg content in the export item at SI No.2. VI. Quantity of import item at SI.No.5 (i.e. ACCC Composite Core) may be allowed as 1.01 Kgs/Kg content in the export item at SI No.2 as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	113 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	Techno Flex
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001804AM25
RA File Number	56AX04000095 AM25
Licence No and Date	5611003073/08/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Apr/202526/2
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Case Status	Case Deferred
Party Name	RECONS POWER EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001819AM25
RA File Number	05AX04001109 AM25
Licence No and Date	0511026570/08/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. The description of the export item is the same as that of the import item, hence clarification thereof. II. Details of indigenous items proposed to be used in the manufacture of the export product may be provided. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	115 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001924AM25
RA File Number	03AX04001774 AM25
Licence No and Date	0311035474/15/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred

Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00001950AM25
RA File Number	04AX04000305 AM25
Licence No and Date	0411007798/16/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PRECISION DRAWELL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002065AM25
RA File Number	50AX04000051 AM25
Licence No and Date	5011001505/23/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SHAH FOILS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002142AM25
RA File Number	08AX04000643 AM25
Licence No and Date	0811012206/25/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002149AM25
RA File Number	04AX04000350 AM25
Licence No and Date	0411007886/26/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002206AM25
RA File Number	31AX04000126 AM25
Licence No and Date	3111003737/30/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. A copy of Advance Authorization (as there is no list of export and import items the application). II. Basis/justification for the quantities of import items. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. V. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). VI. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. The case stands deferred.	

Case No.	121 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002220AM25
RA File Number	03AX04002147 AM25
Licence No and Date	0311035948/30/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 01.05.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	122 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	UNITECH ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002255AM25
RA File Number	10AX04000105 AM25
Licence No and Date	1011002564/01/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 30.04.2025, as under: Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	123 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	CHHAPERIA CABLE MATERIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002309AM25
RA File Number	07AX04000749 AM25
Licence No and Date	0711012009/05/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/105/2024-TSW dated 02.05.2025, as under: I. Export item to contain 1, 59, 000 Kgs. of Aluminium Foil. II. Import item at SI No. 1 shall be of relevant thickness as contained in the export item and its quantity may be allowed as applied for i.e. 1,59,159 Kgs. RA concerned may take suitable consequential action accordingly.	

Case No.	124 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002510AM25
RA File Number	02AX04000307 AM25
Licence No and Date	0211007086/13/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	RISHABH ENTERPRISES

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002520AM25
RA File Number	05AX04004004 AM24
Licence No and Date	0511027159/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002540AM25
RA File Number	02AX04000282 AM25
Licence No and Date	0211007097/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002614AM25
RA File Number	07AX04000830 AM25
Licence No and Date	0711012136/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002773AM25
RA File Number	34AX04000433 AM25
Licence No and Date	3411005335/30/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002786AM25
RA File Number	03AX04002618 AM25
Licence No and Date	0311036798/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002787AM25
RA File Number	03AX04002647 AM25
Licence No and Date	0311036800/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	SHIRDI SAI ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002799AM25
RA File Number	09AX04000386 AM25
Licence No and Date	0911007856/02/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 01.05.2025, as under: I. CRGO Silicon Electrical Steel Coils: 218,507.3 Kg II. Import item at SI.No. 22: CRGO transformer laminations 154 numbers may be allowed as component on net-to-net basis under GN-4 for manufacture of export product at SI.No.4. III. Aluminium Foil: 131,456.7 Kg IV. Transformer Oil: 231,273 Kg V. Other items may be allowed as components on net-to-net basis under GN-4. RA concerned may take suitable consequential action accordingly.	

Case No.	132 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002805AM25
RA File Number	03AX04002717 AM25
Licence No and Date	0311036829/03/09/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 01.05.2025, as under:

- I. Import item at **SNO. 1** shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as applied for i.e. **6880.125 MT** as **1.05 Kgs. /Kg** content in the export item.
- II. Quantity of import item at **SI.No.2** may be allowed as applied for i.e. **27168.38 Kgs.**
- III. Quantity of import item a. **SI.No.3** may be allowed as applied for i.e. **19796.02 Kgs as 1.05 Kgs/Kg** content in the export item.
- IV. Quantity of import item at **SI.No.4** may be allowed as **12513 Kgs as 1.05 Kgs/Kg** content in the export item.
- V. Quantity of import item at **SI.No.5** may be allowed as **221860 Kgs as 1.05 Kgs/Kg** content in the export item.
- VI. Quantity of import item a. **SI.No.6** may be allowed as applied for i.e. **9698.72 Kgs as 1.05 Kgs/Kg** content in the export item.
- VII. Quantity of import item at **SI.No.7** may be allowed as **1.05 Sq.meters/Sq.meter** content in the export item.
- VIII. Quantity of import item at **SI.No.8** may be allowed may be allowed up to **6% of FOB value** of export item.

RA concerned may take suitable consequential action accordingly.

Case No.	133 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00002826AM25
RA File Number	13AX04000174 AM25
Licence No and Date	1311003297/03/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 03.04.2025, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	134 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003065AM25
RA File Number	03AX04002774 AM25
Licence No and Date	0311037161/16/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Quantity of export items in Nos. in addition to their weights. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	135 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003104AM25
RA File Number	05AX04001859 AM25

Licence No and Date	0511027767/17/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS TALEGAON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003236AM25
RA File Number	31AX04000152 AM25
Licence No and Date	3111003905/24/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Generic name of the import item at S. No. 3. II. Import item at S. No. 3 has part no. but its UOM is in KG. Therefore, it needs to be clarified whether it is to be used as component or raw material for manufacture of export product. III. If import item at S. No. 3 is component, its quantity may be indicated in IV. Numbers with quantitative justification. V. If import item at S. No. 3 is to be used as raw material,, part of export product to be manufactured from it, its gross input weight and net weight contained in export product. VI. Detail technical note on manufacturing process including the relevant flow sheet. VII. Weight of each Export Product. VIII. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IX. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. X. Labeled Blow-up diagram of export product showing the parts imported or made from imported raw material. The case stands deferred.	

Case No.	137 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003253AM25
RA File Number	05AX04001999 AM25
Licence No and Date	0511027939/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ADANI NEW INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003454AM25
RA File Number	37AX04000019 AM25
Licence No and Date	0811012803/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003476AM25
RA File Number	03AX04003147 AM25
Licence No and Date	0311037648/04/10/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 03.04.2025, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	140 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003480AM25
RA File Number	07AX04001057 AM25
Licence No and Date	0711012485/04/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00003601AM25
RA File Number	05AX04002084 AM25
Licence No and Date	0511028252/11/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred

Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004144AM25
RA File Number	03AX04003630 AM25
Licence No and Date	0311038699/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM REVIW00000266AM26
RA File Number	03AX04004296 AM25
Licence No and Date	0311039046/26/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	ANDRITZ HYDRO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00004616AM25
RA File Number	56AX04000381 AM25
Licence No and Date	5611003464/09/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 01.05.2025, as under:	

I. **117,528 Kg** of import item may be allowed inclusive of **29.5% wastage** on net content basis after recovery.

RA concerned may take suitable consequential action accordingly.

Case No.	145 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005045AM25
RA File Number	03AX04004867 AM25
Licence No and Date	0311039879/25/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 03.04.2025, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	146 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005071AM25
RA File Number	07AX04001504 AM25
Licence No and Date	0711013155/26/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of (Tec-1) dated 02.05.2025, as under:

ITEM OF EXPORT

AW3K_BLA_000001 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))
((TOTAL 30 NOS) TOTAL EXPORT ITEM WEIGHT OF 4, 72, 579 KG +/-1%

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 9-14,24-26 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4
2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	147 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00005261AM25
RA File Number	04AX04000937 AM25
Licence No and Date	0411008811/31/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Gross input quantity of import item required, net weight of import item contained in each export product and % wastage on net content basis.
- II. Length, weight and number of (i) each import item, (ii) pieces cut from each of them and (iii) remaining unused pieces.
- III. Blow-up diagram of export products made from import items covered under this license labeling parts with dimensions.
- IV. GST invoice of scrap sale.
- V. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- VI. Weight of each Export Product.
- VII. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

VIII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	148 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	VALVEWORKS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006050AM25
RA File Number	31AX04000425 AM25
Licence No and Date	3111004406/06/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006142AM25
RA File Number	05AX04003473 AM25
Licence No and Date	0511030801/11/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/95/2019-TSW dated 17.03.2025, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	150 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	BEDMUTHA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006187AM25
RA File Number	03AX04005814 AM25
Licence No and Date	0311041303/12/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	JINDAL METALS & ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006465AM25
RA File Number	05AX04004088 AM25
Licence No and Date	0511031113/28/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006473AM25
RA File Number	05AX04003969 AM25
Licence No and Date	0511031138/28/02/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/69/2023-TSW dated 01.04.2025, as under:

- I. Import items at Si No.1 to 5 shall be of relevant grade and size as contained / utilized in the respective export items.
- II. Quantity of import item at SI. No. 1 may be allowed as **66.182 MT as 1.60 Kgs/Kg** content in the export item at SI.No.1.
- III. Quantity of import item at SI. No. 2 may be allowed as **38.225 MT as 1.60 Kgs/Kg** content in the export item at SI.No.2.
- IV. Quantity of import item at SI. No. 3 may be allowed as **36.297 MT as 1.60 Kgs/Kg** content in the export item at SI.No.3.
- V. Quantity of import item at SI. No. 4 may be allowed as **35.980 MT as 1.60 Kgs/Kg** content in the export item at SI.No.4.
- VI. Quantity of import item at SI. No. 5 may be allowed as **56.401 MT as 1.60 Kgs/Kg** content in the export item at SI.No.5.

RA concerned may take suitable consequential action accordingly.

Case No.	153 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GE VERNOVA T&D INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006523AM25
RA File Number	34AX04001008 AM25
Licence No and Date	3411006142/03/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00006546AM25
RA File Number	03AX04006111 AM25
Licence No and Date	0311041826/04/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006553AM25
RA File Number	04AX04001160 AM25
Licence No and Date	0411009199/04/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Gross input quantity of import item required, net weight of import item contained in each export product and % wastage on net content basis.
- II. Length, weight and number of (i) each import item, (ii) pieces cut from each of them and (iii) remaining unused pieces.
Blow-up diagram of export products made from import items covered under this license labeling parts with dimensions.
- III. GST invoice of scrap sale.
- IV. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- V. Weight of each Export Product.
- VI. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	156 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	JINDAL ALUMINIUM LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006649AM25
RA File Number	07AX04002019 AM25
Licence No and Date	0711013880/11/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006711AM25
RA File Number	07AX04002072 AM25
Licence No and Date	0711013916/17/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006820AM25
RA File Number	08AX04002173 AM25
Licence No and Date	0811014495/22/03/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 02.05.2025, as under:

I. As applied for with **5 % wastage**.

RA concerned may take suitable consequential action accordingly.

Case No.	159 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006831AM25
RA File Number	04AX04001256 AM25
Licence No and Date	0411009346/24/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Gross input quantity of import item required, net weight of import item contained in each export product and % wastage on net content basis.
Length, weight and number of (i) each import item, (ii) pieces cut from each of them and (iii) remaining unused pieces.
Blow-up diagram of export products made from import items covered under this license labeling parts with dimensions.
- II. GST invoice of scrap sale.
- III. Past production & corresponding consumption quantities for similar items for last 3 years.
- IV. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- V. Weight of each Export Product.
- VI. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	160 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006859AM25
RA File Number	34AX04001107 AM25
Licence No and Date	3411006243/25/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00006894AM25
RA File Number	05AX04004345 AM25
Licence No and Date	0511031596/26/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000075AM26
RA File Number	04AX04001292 AM25
Licence No and Date	0411009433/03/04/2025
Norms Committee Decision:	

ase deferred for the comments of TE.

Case No.	163 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000086AM26
RA File Number	02AX04000842 AM25
Licence No and Date	0211008484/03/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	COPTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000088AM26
RA File Number	03AX04000009 AM26
Licence No and Date	0311042849/04/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ELECTRICAL CONTROLS & SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000089AM26

RA File Number	34AX04001131 AM25
Licence No and Date	3411006276/04/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000090AM26
RA File Number	05AX04004146 AM25
Licence No and Date	0511031770/04/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report & comments of consultant (SKB) dated 02.05.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD INGOTS 99.97% TO 99.99 %	2000.00 MTS	LEAD SCRAP ISRI CODE RAINS	6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	167 / NC/2/MEET/Apr/202526/2
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Case Status	Case Approved
Party Name	POCL ENTERPRISES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000097AM26
RA File Number	04AX04001207 AM25
Licence No and Date	0411009436/04/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report & comments of consultant (SKB) dated 02.05.2025, as under:

Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED
1	Pure Lead Ingots (Lead Content 99.97% Purity)	2000000.00 KGS	Lead Scrap Rails	1.06 KGS/KG ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAILS) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	168 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	PTPL TUBING & PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000107AM26
RA File Number	56AX04000610 AM25
Licence No and Date	5611003819/04/04/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	169 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TECHNO KITCHENWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000114AM26
RA File Number	03AX04006655 AM25
Licence No and Date	0311042893/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	OM DRISHIAN INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000116AM26
RA File Number	05AX04004295 AM25
Licence No and Date	0511031832/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000117AM26
RA File Number	05AX04004467 AM25
Licence No and Date	0511031833/07/04/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	172 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	LS CABLE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000118AM26
RA File Number	33AX04000003 AM26
Licence No and Date	3311002602/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000119AM26
RA File Number	31AX04000002 AM26
Licence No and Date	3111004638/07/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AEQUS COOKWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000128AM26
RA File Number	07AX04000033 AM26

Licence No and Date	0711014133/08/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000137AM26
RA File Number	04AX04000013 AM26
Licence No and Date	0411009451/08/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000138AM26
RA File Number	05AX04004431 AM25
Licence No and Date	0511031852/08/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00000162AM26
RA File Number	03AX04000085 AM26
Licence No and Date	0311042951/09/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000163AM26
RA File Number	03AX04000086 AM26
Licence No and Date	0311042952/09/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000184AM26
RA File Number	05AX04004498 AM25
Licence No and Date	0511031880/09/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Apr/202526/2
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Case Status	Case Approved
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000185AM26
RA File Number	09AX04001224 AM25
Licence No and Date	0911009409/09/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 01.05.2025, as under: I. CRGO Silicon Electrical Steel Coils may be allowed with 1% wastage on net content basis, as applied for. II. Aluminium Wire Rods may be allowed with 1% wastage on net content basis, as applied for. III. Items at SI.No. 11 to 13, 55 to 57, 72 to 74 and 82 to 84 may be allowed as consumables with their total value up to 0.5% of total FOB value of export or as applied for, whichever is lower. IV. Other items of import may be allowed as components on net-to-net basis with NIL wastage under GN-4. RA concerned may take suitable consequential action accordingly.	

Case No.	181 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000212AM26
RA File Number	07AX04000058 AM26
Licence No and Date	0711014173/11/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	EPCM SERVICE AND SUPPLY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000224AM26
RA File Number	08AX04002252 AM25
Licence No and Date	0811014698/15/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000232AM26
RA File Number	02AX04000024 AM26
Licence No and Date	0211008523/15/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000258AM26
RA File Number	04AX04000029 AM26
Licence No and Date	0411009471/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000288AM26
RA File Number	02AX04000018 AM26
Licence No and Date	0211008539/17/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report & comments of consultant (SKB) dated 02.05.2025, as under:

SI No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED
1	PURE LEAD INGOT (Minimum Lead content 99.97% to 99.999%)	631.00 MT	LEAD SCRAP ISRI CODE RAILS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized Laboratory/Supplier and Consent to Operate from MoEF &CC/CPCB/SPCB for processing imported lead scrap (Rails) for manufacturing pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	186 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000303AM26
RA File Number	31AX04000010 AM26
Licence No and Date	3111004672/17/04/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	187 / NC/2/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025
HQ File Number	HQRNORM APPLY 00000305AM26
RA File Number	02AX04000033 AM26
Licence No and Date	0211008549/17/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report & comments of consultant (SKB) dated 02.05.2025, as under:

Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED
1	PURE LEAD INGOT (Minimum Lead content 99.97% to 99.999%)	631.00 MT	REMELED LEAD INGOT / BLOCK	WASTAGE @2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: The Company must produce a Certificate of Analysis (COA) from the Customs Authorized Laboratory/Supplier and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned for processing imported Remelted Lead Ingots for manufacturing pure lead ingots.

RA concerned may take suitable consequential action accordingly.

Case No.	188 / NC/2/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	DE VOLTRANS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202526/ 2 and 02/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00000306AM26
RA File Number	03AX04006743 AM25
Licence No and Date	0311043143/17/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	